

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LINDSAY INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LINDSAY INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/08/1996
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17232WB1996PTC080887
5.	Address of the registered office and principal office (if any) of corporate debtor	N-13, NELLIE SENGUPTA SARANI, LINDSAY TOWER, KOLKATA-700087
6.	Insolvency commencement date in respect of corporate debtor	29.06.2022
7.	Estimated date of closure of insolvency resolution process	28.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MILAN SACHINDRA NATH CHATTERJEE IBBI REGD NO IBBI/IPA-001/IP-P01027/2017-18/11720
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MILAN SACHINDRA NATH CHATTERJEE Flat No. 10G, Tower – II, South City, 375 Prince Anwar Shah Road, Kolkata – 700068 mail id: milanchatterjee1965@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MILAN SACHINDRA NATH CHATTERJEE Flat No. 10G, Tower – II, South City, 375 Prince Anwar Shah Road, Kolkata – 700068 Mail id: lindsaycirp@gmail.com
11.	Last date for submission of claims	13.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address:.....N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LINDSAY INTERNATIONAL on 29.06.2022.

The creditors of LINDSAY INTERNATIONAL, are hereby called upon to submit their claims with proof on or before 13.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:  
Date and Place:



*Milanchatterjee*  
Milan Sachindra Nath Chatterjee  
30<sup>th</sup> June, 2022, Kolkata



The Kolkata bench of National Company Law Tribunal passed an order on 21st day of June, 2022 wherein it has directed that the said petition is fixed for hearing before Hon'ble Bench on Tuesday, 28th day of July, 2022 for its final hearing and disposal.

Any person desirous of supporting or opposing the said petition should send to the petitioner's Practising Chartered Accountant, notice of his intention, signed by him or his Practising Chartered Accountant, with his name and address, so as to reach the petitioner's Practising Chartered Accountant not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

(SD/-)  
N.GURUMURTHY  
PARTNER,  
MAROTI & ASSOCIATES,  
CHARTERED ACCOUNTANTS  
16, Strand Road, Diamond Heritage Building,  
5th Floor, Room No. N-503, Kolkata - 700001

## EAST COAST RAILWAY

Tender Notice No. 07/ET/SBP/  
ENGG/2022-23, Dated : 24.06.2022

(1) e-Tender No. 08-eT-DENC-SBP-22

NAME OF WORK : EXECUTION OF ZONAL WORKS (FOR BRIDGE REPAIR WORKS) IN SARLA (EX)-DUNGURIPALI (EX) SECTION OF SAMBALPUR DIVISION UNDER ASSISTANT DIVISIONAL ENGINEER / BARGARH FOR THE PERIOD ENDING 30.06.2023.

Approximate Cost of the Work : ₹ 80,04,400.40, Bid Security : ₹ 1,60,100/-

(2) e-Tender No. 09-eT-DENC-SBP-22

NAME OF WORK : EXECUTION OF ZONAL WORKS (FOR BRIDGE REPAIR WORKS) IN DUNGURIPALI (IN)-DEOGAON ROAD (IN) SECTION AND BALANGIR-BICCHUPALI SECTION OF SAMBALPUR DIVISION UNDER ASSISTANT DIVISIONAL ENGINEER / BALANGIR FOR THE PERIOD ENDING 30.06.2023.

Approximate Cost of the Work : ₹ 80,00,507.00, Bid Security : ₹ 1,60,100/-

(3) e-Tender No. 10-eT-DENC-SBP-22

NAME OF WORK : EXECUTION OF HORTICULTURE WORKS AT DIVISIONAL RAILWAY MANAGER OFFICE COMPLEX PREMISES, OTHER SERVICE BUILDING PREMISES INCLUDING SECTOR A, B, C, D AND RAILNAGAR IN SAMBALPUR RAILWAY SETTLEMENT FOR THE PERIOD ENDING 30.06.2023 UNDER ASSISTANT DIVISIONAL ENGINEER / SETTLEMENT / SAMBALPUR.

Approximate Cost of the Work : ₹ 55,00,125.00, Bid Security : ₹ 1,10,100/-

Completion Period for the Work : 30.06.2023 (for all Tenders).

Tender Closing Date and Time : (for all Tenders) 19.07.2022 at 1500 Hrs.

No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : <http://www.ireps.gov.in>

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.

Divisional Railway Manager (Engg./)  
PR-238/N/22-23 Sambalpur

## Bank of India Relationship beyond banking HEAD OFFICE, RECOVERY DEPARTMENT PUBLIC NOTIFICATION

Bank has declared the following Borrower and its Directors / Guarantors / Partners as Wilful Defaulter vide Order of Identification Committee of wilful defaulter dated 15.06.2022 subject to confirmation by Review Committee of wilful defaulter. Bank has issued Show Cause notice dated 17.06.2022 of such Order containing the details of such order so as to enable them to either repay the contractual dues or to make their submission against declaration as Wilful Defaulter. These Show Cause Notices were sent by Speed Post at available postal address and the said notices are returned to us as un-delivered. The details of the NPA borrower and its Promoter / Directors / Guarantors are as under:-

Sr. No.	Name of Director / Guarantor / Partner of Defaulting Borrower Company M/s. Chandra Proteco Limited	Address
1.	M/s. Chandra Proteco Limited (Borrower Company), CIN : U27109WB2004PLC100708, PAN : AACC5301K	165, Rabindra Sarani, Room No. 405A, Kolkata-700 007, West Bengal.
2.	Mr. Mukul Gupta (Director & Guarantor), PAN : ACLP66455G	House N-53, Tagore Town, Allahabad, Uttar Pradesh-211 002.
3.	Mrs. Aprna Gupta (Director & Guarantor), PAN : ACLP6455G	S. No. 139/2, Umarkui road, Athola Silvassa, U. T. of Dadra & Nagar Haveli-396 230.
4.	J. K. Kesarwani (Director & Guarantor), PAN : ABAPK4203E	House N-53, Tagore Town, Allahabad, Uttar Pradesh-211 002.
5.	Mr. Ranjeet Gupta (Director & Guarantor), PAN : AAPP67390C	House N-53, Tagore Town, Allahabad, Uttar Pradesh-211 002.

Now, by means of publication of this notice, we once again advise all the above mentioned persons to forthwith approach our **Bank of India, ARMS Branch Mumbai North Zone** to collect the notice and respond within 15 days of this publication. In case we don't receive any response within 15 days, it will be treated and deemed that notice has been duly served and they don't have anything to defend and Bank shall continue to proceed further in this matter.

Sd/-  
Assistant General Manager  
Recovery Department, H. O., BANK OF INDIA  
Date : 01.07.2022

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RELEVANT PARTICULARS	
1. Name of corporate debtor	Lindsay International Private Limited
2. Date of incorporation of corporate debtor	12/08/1996
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies-Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17232WB1996PTC080887
5. Address of the registered office and principal office (if any) of corporate debtor	N-13, Nellie Sengupta Sarani, Lindsay Tower, Kolkata-700087
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Milan Sachindra Nath Chatterjee IBBI REGD NO IBBI/IPA-001/1P-P01027/2017-18/11720
9. Address and e-mail of the interim resolution professional, as registered with the Board	Milan Sachindra Nath Chatterjee Flat No. 10G, Tower - II, South City, 375 Prince Anwar Shah Road, Kolkata - 700068 mail id: milanchatterjee1965@gmail.com
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13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
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Sd/-  
Name and Signature of Interim Resolution Professional: Milan Sachindra Nath Chatterjee  
Date and Place: 30th June, 2022, Kolkata

[Under Rule - 8 (1) of the Insolvency and Enforcement (Security) Interest Act, 1988 & 9 of Security Interest (Enforcement) against the Account as mentioned below said Notice.

The Borrowers / Guarantors / Mortgage Borrowers / Guarantors / Mortgagees and described herein below in exercise of power of the said Rules on the date mentioned. The Borrower / Guarantor / Mortgage property/ies and any dealing with the property thereon mentioned against the account. The attention of the borrowers detailed in respect of time available, to redeem the

Sl. No.	a) Name of the Branch b) Name of the Account c) Name of the Borrower / Guarantor (Owner of Property)	
1.	a) Apar Garden b) M/s. Balaji Collection c) Sri Ramesh Churiwala (Borrower & Mortgage) Smt. Lila Devi (Guarantor)	Equitab Plot No. at S. B. No. 09 Dist - B Data the Do Dee 640 19.01 Butted On the East - f Lane ar

Date : 29.06.2022 / Place : Asansol



U.P.  
Power  
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## PROCUREMENT OF BAS (Revised guide I by the Minis Tender Spec

Uttar Pradesh Power Corp incorporated under the Co Bhawan, Ashok Marg, Luck 2022 & September 2022 utilities/CPDS/Distribution or more than one source s than 25 MW, as per the de

Period	Duration (in Hrs.)
01.08.2022 to 31.08.2022	00:00-06:00 19:00-24:00
01.09.2022 to 30.09.2022	00:00-05:00 19:00-24:00

'Request for Proposal' Act submitted on e-bidding po II (Financial Bid) respectively. The link for e-bidding port website of Ministry of P ([www.pfcindia.com](http://www.pfcindia.com)). Bid guideline carefully before. The Bidder shall be require CE (PMC), UPPCL, Luck month on RTC (30 days), case bids are invited on h bank guarantee issued by. The e-tender will be received after the date & holiday, the offer shall be respectively. The under assigning any reason the

संख्या- 181-ज.स./पाकालि/20